SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS

OF

SALTMINES TECHNOLOGIES PRIVATE LIMITED

1	Name Of Corporate Person	**SALTMINES TECHNOLOGIES PRIVATE LIMITED**
2	Date Of Incorporation Of Corporate Person	08/10/2015
3	Authority Under Which Corporate Person Is Incorporated/ Registered	Incorporated under Companies Act, 2013 - Registrar of Companies – Bangalore
4	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U72900KA2015PTC083233
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	No.73, Amrit Chambers, III Floor Koramangala Industrial Layout Bangalore KA 560095
6	Liquidation Commencement Date Of Corporate Person	**13th June 2022**
7	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Gururaja Anantha Bhatt No.306, Kamalananda Residency, ,B.K.Circle, J.P.Nagar 8th Phase, ,Behind Vishal Mega Mart, Bangalore, Karnataka, 560076 Email: guru@bpuandco.com Phone: 09008498000 Registration No: IBBI/IPA-001/IP-P-02513/2021-2022/13995
8	Last Date For Submission Of Claims	12th July 2022

Notice is hereby given that the Saltmines Technologies Private Limited has commenced voluntary liquidation on 13th June 2022.

The stakeholders of Saltmines Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 12th July 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Gururaja Anantha Bhatt
Liquidator
No: IBBI/IPA-001/IP-P-02513/2021-2022/13995

Gururaja Anantha Bhatt ★ IBBI/IPA-001/IP-P-02513/2021-2022/13995 ★ Registered Insolvency Professional

Date: June 17, 2022
Place: Bangalore

ಸರಕಾರಿ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ಪುಸ್ತಕ ವಿತರಣೆ

ಶಾಲೆಗಳ ದತ್ತು ಪಡೆಯಲು ಚಿಂತನೆ

ಮಾಗಡಿ : ಕ್ಷೇತ್ರದ ಪ್ರತಿ ಸರಕಾರಿ ಶಾಲೆಯನ್ನು ದತ್ತು ಪಡೆಯುವುದಾಗಿ ಬಿಜೆಪಿ ಮುಖಂಡ ಕೆ.ಆರ್.ಪ್ರಸಾದ್ ಗೌಡ ಹೇಳಿದರು. ಪಟ್ಟಣದ ಜೆಕೆಬಿಎಂಎಸ್ ಮತ್ತು ಜೆಜೆಎಂಎಸ್ ಸರಕಾರಿ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ಉಚಿತ ನೋಟ್ ಪುಸ್ತಕ ವಿತರಿಸಿ ಮಾತನಾಡಿ, ಸರಕಾರಿ ಶಾಲೆಗಳು ಖಾಸಗಿ ಶಾಲೆಗಳಿಗಿಂತ ಕಡಿಮೆ ಇಲ್ಲದಂತೆ ನಿರ್ಮಿಸುವ ಉದ್ದೇಶದಿಂದ ಪ್ರತಿ ಆರು ತಿಂಗಳಿಗೆ ಎರಡು ಶಾಲೆಗಳಂತೆ ದತ್ತು ಪಡೆದು ಶಾಲೆಯ ಕೊಠಡಿ, ಶೌಚಾಲಯ, ಆಟದ ಮೈದಾನ, ಕಂಪ್ಯೂಟರ್ ಸೌಲಭ್ಯವನ್ನು ಒದಗಿಸುವ ಮೂಲಕ ಹೈಟೆಕ್ ಮಾದರಿಯಲ್ಲಿ ಶಾಲೆಯನ್ನು ಅಭಿವೃದ್ಧಿಗೊಳಿಸುವುದಾಗಿ ತಿಳಿಸಿದರು.

ಉಚಿತ ನೋಟ್ ಪುಸ್ತಕ : ಮಾಗಡಿ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಎಲ್ಲಾ ಸರ್ಕಾರಿ ಶಾಲೆಗಳಿಗೂ ಒಂದರಿಂದ ಹತ್ತನೇ ತರಗತಿವರೆಗಿನ ಮಕ್ಕಳಿಗೆ ಉಚಿತ ನೋಟ್ ಪುಸ್ತಕವನ್ನು ವಿತರಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ. ಪ್ರಥಮವಾಗಿ ಈ ಶಾಲೆಯಲ್ಲಿ ವಿತರಿಸಲಾಗಿದೆ.

ಸುಮಾರು ಐವತ್ತು ಸಾವಿರ ನೋಟ್ ಪುಸ್ತಕವನ್ನು ವಿತರಣೆ ಮಾಡುವ ಗುರಿ ಹೊಂದಲಾಗಿದೆ ಎಂದರು.

ಬಿಜೆಪಿ ತಾಲೂಕು ಅಧ್ಯಕ್ಷ ಕರಲಮಂಗಲ ಧನಂಜಯ ಮಾತನಾಡಿ, ಸರ್ಕಾರಿ ಶಾಲೆಯಲ್ಲಿ ಓದಿದ ಮಕ್ಕಳು ಈಗ ದೊಡ್ಡ ಹುದ್ದೆಯನ್ನು ಅಲಂಕರಿಸಿದ್ದಾರೆ. ಖಾಸಗಿ ಶಾಲೆ ಮಕ್ಕಳಿಗಿಂತ ಸರಕಾರಿ ಶಾಲೆಯಲ್ಲಿ ಓದಿದ ಮಕ್ಕಳು ಸಾಕಷ್ಟು ಬುದ್ಧಿವಂತರಾಗಿರುತ್ತಾರೆ. ಸರ್ಕಾರ ಈಗ ಸರ್ಕಾರಿ ಶಾಲೆಗಳೆ ಹೆಚ್ಚಿನ ಸೌಲಭ್ಯವನ್ನು ಕೊಡುವ ಮೂಲಕ ವಿದ್ಯಾರ್ಥಿಗಳಿಗೆ ಅನುಕೂಲವಾಗುವ ನಿಟ್ಟಿನಲ್ಲಿ ಕೆಲಸವನ್ನು ಮಾಡುತ್ತಿದೆ ಎಂದು ಹೇಳಿದರು.

ಪುರಸಭೆ ಸದಸ್ಯೆ ಭಾಗ್ಯಮ್ಮ, ಬಿಜೆಪಿ ಮುಖಂಡರಾದ ಕುದೂರು ಶೇಷಪ್ಪ, ಬಿಜೆಪಿ ಯುವ ಮೋರ್ಚಾ ಜಿಲ್ಲಾಧ್ಯಕ್ಷ ಶಂಕರ್, ನರಸಿಂಹಯ್ಯ, ನಾಮಿನಿ ಸದಸ್ಯರಾದ ದೀಪಾಪ್ರಸಾದ್, ಸಿದ್ದಪ್ಪ, ಎಂ.ಟಿ.ಶಿವಣ್ಣ, ದಯಾನಂದ್, ಶಿಕ್ಷಕರಾದ ಎಚ್.ಆರ್.ಬಸವರಾಜು, ರವಿಕುಮಾರು, ಮುದ್ದಗಿರಿ ಗೌಡ, ಗೌರಿಶಂಕರ್ ಇತರರಿದ್ದರು.

ಮಾಗಡಿಯಲ್ಲಿ ಕೆಂಪೇಗೌಡ ಜಯಂತಿ

ಮಾಗಡಿ: ಕೆಂಪೇಗೌಡರ ಗತ ವೈಭವ ಸಾರಲು ಜೂ.23ರಂದು ಪಟ್ಟಣದ ಕೋಟೆ ಮೈದಾನದಲ್ಲಿ ಕೆಂಪೇಗೌಡರ 513ನೇ ಜಯಂತ್ಯುತ್ಸವ ಏರ್ಪಡಿಸಲಾಗಿದೆ ಎಂದು ಕೆಂಪೇಗೌಡ ಸಮಿತಿ ರಾಜ್ಯಾಧ್ಯಕ್ಷ ಡಾ.ಎಚ್.ಎಂ.ಕೃಷ್ಣಮೂರ್ತಿ ತಿಳಿಸಿದರು.

ಬೃಹತ್ ವೇದಿಕೆ ನಿರ್ಮಾಣಕ್ಕೆ ಭೂಮಿ ಪೂಜೆ

ಪಟ್ಟಣದ ಕೋಟೆ ಮೈದಾನದಲ್ಲಿ ಗುರುವಾರ ಬೃಹತ್ ವೇದಿಕೆ ಕಾರ್ಯಕ್ರಮಕ್ಕೆ ಚಾಲನೆ ನೀಡಿ ಮಾತನಾಡಿ, ಪ್ರತಿವರ್ಷದಂತೆ

ಈ ವರ್ಷವೂ ಸಹ ಅದ್ದೂರಿಯಾಗಿ ನಾಡ ಪ್ರಭು ಕೆಂಪೇಗೌಡರ ಜಯಂತ್ಯುತ್ಸವವನ್ನು ಹಮ್ಮಿಕೊಂಡಿದೆ. ಬರುವ ಸಾರ್ವಜನಿಕರಿಗೆ ಸಸ್ಯಹಾರಿ ಮತ್ತು ಮಾಂಸಾಹಾರಿ ಊಟ ಬಡಿಸಲು ಸಕಲ ಸಿದ್ಧತೆ ಮಾಡಲಾಗಿದೆ. ಇದರ ಜೊತೆಗೆ ಆರೋಗ್ಯ ತಪಾಸಣಾ ಶಿಬಿರವನ್ನು ಏರ್ಪಡಿಸಲಾಗಿದೆ. ಅಂದು ಬೆಳಗ್ಗೆಯಿಂದ ಸಂಜೆವರೆಗೂ ವಿವಿಧ ಸಾಂಸ್ಕೃತಿಕ ಕಾರ್ಯಕ್ರಮಗಳು ನೆರವೇರಲಿದೆ ಎಂದರು.

ಕಾರ್ಯಕ್ರಮಕ್ಕೆ ಮುಖ್ಯ ಮಂತ್ರಿ ಬಸವರಾಜ ಬೊಮ್ಮಾಯಿ, ಮೈಸೂರು ಒಡೆಯರಾದ ಯದುವೀರಕೃಷ್ಣದತ್ತ ರಾಜ ಒಡೆಯರು ಭಾಗವಹಿಸಲಿದ್ದಾರೆ. ಬಿಜೆಪಿಯ ಹಲವು ಸಚಿವರುಗಳು ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಭಾಗವಹಿಸಲಿದ್ದಾರೆ ಎಂದರು.

ಅದ್ದೂರಿ ಮೆರವಣಿಗೆ : ಕೆಂಪೇಗೌಡರ ಜಯಂತ್ಯುತ್ಸವ ಕಾರ್ಯಕ್ರಮ ಕ್ಕೆ ಅದ್ದೂರಿ ಮೆರವಣಿಗೆ ಹಮ್ಮಿಕೊಂಡಿದ್ದಾರೆ.

ಮಾಗಡಿ ಪಟ್ಟಣದ ಕೆಂಪೇಗೌಡ ಪ್ರತಿಮೆಯಿಂದ ಕೋಟೆ ಮೈದಾನದವರೆಗೂ 108 ಜತೆ ಹಸುಗಳ ಜೊತೆ ಮೆರವಣಿಗೆ ಮಾಡಲಾಗುತ್ತದೆ. ವಿವಿಧ ಕಲಾತಂಡಗಳು ಮೆರವಣಿಗೆಗೆ ಅದ್ದೂರಿ ಮೆರಗನ್ನು ನೀಡಲಿದೆ. ಮಾಗಡಿ ಹಬ್ಬವನ್ನು ನಾಡ ಹಬ್ಬವನ್ನಾಗಿ ಆಚರಿಸಲಾಗುವುದು ಎಂದು ತಿಳಿಸಿದರು.

ಭೂಮಿ ಪೂಜೆ ವೇಳೆ ಬಿಜೆಪಿ ಮುಖಂಡ ಕೆ.ಆರ್.ಪ್ರಸಾದ್‌ಗೌಡ, ತಾಲೂಕು ಅಧ್ಯಕ್ಷ ಬಿ.ಎಂ.ಧನಂಜಯ, ಪುರಸಭಾ ಸದಸ್ಯೆ ಭಾಗ್ಯಮ್ಮ, ನಾಮಿನಿ ಸದಸ್ಯರಾದ ದೀಪಾಪ್ರಸಾದ್, ಸಿದ್ದಪ್ಪ, ಎಂ.ಟಿ.ಶಿವಣ್ಣ, ಮುಖಂಡರಾದ ಕುದೂರು ಶೇಷಪ್ಪ, ಹರ್ಷ ಚಿಕ್ಕಣ್ಣ, ದೊಡ್ಡಿಗೋಪಿ, ಗೌಡ್ರುಪಾಳ್ಯ ಗಂಗಾಧರ್, ಎನ್‌ಇಎಸ್ ಆನಂದ್ ಇತರರಿದ್ದರು.

RUPEEK FINTECH PVT. LTD & RUPEEK CAPITAL PVT. LTD.

45/B, Shubham Complex, 1st A Main, JP Nagar 3rd Phase, Bengaluru – 560078

GOLD AUCTION NOTICE

The borrowers and the public in general are hereby notified that the gold pledged with respect to the below mentioned borrowers will be auctioned on account of non-repayment of dues. The auction is proposed to be conducted on or after **28.06.2022** at **Plot 45/B, Subham Complex, Ground Floor, 1st A Main Road, Front Wing B, Sarakki Industrial Layout, 3rd Phase, J. P. Nagar, Bengaluru, Karnataka - 560078.**

List of Borrowers

Name	Phone Number
CHANDRADEV M	*****97115
ASHOK N	*****88878
KHADAR HUSSEN	*****90966
JYOTHI P	*****99553

Persons wishing to participate in the aforementioned auction need to deposit the EMD before participation and should carry valid ID Card and PAN Card.

For more information please contact - **1800 419 8000**

Sd/- Authorised officer
Rupeek Fintech Pvt Ltd.

Sd/- Authorised officer
Rupeek Capital Pvt Ltd.

SBFC Finance Private Limited

(erstwhile Small Business Fincredit India Private Limited

Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

POSSESSION NOTICE

(As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of SBFC Finance Private Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SBFC Finance Private Limited.

Name and Address of Borrowers & Date of Demand Notice	Description of Property(ies) & Date of Possession	Amount demanded in Possession Notice (Rs.)
1. DHANUSH PROVISION STORES, No. 25, Bhovi Palya, Village Chikka Nagmanala, Shanthipura, Bangalore, Karnataka-560100, **2. Manjula H. L., & 3. Parashuram,** No. 2 and No. 3 are having their address at No. 3/1-1, 3rd cross, 4th Main Road, Balaji Layout, Hongasandra, Bangalore, Karnataka-560068 **Demand Notice Date:** 22–Oct- 2021	All the piece and parcel of the Property bearing Site No. 25, Assessment No. 29, New Assessment No. 195/1, Katha No. 150 admeasuring East To West 37 feet, North to South 32.5 feet totally admeasuring 1202 sq. ft. situated at Bhovipalaya Village, Chikkanagamangala Dhakhle, Shanthipura Grama Panchayat, Sarjapura Hobli, Anekal Taluk, Bangalore District, and property bounded as under: East : Property No. 27, West : Road, North : Property No. 26, South : Road **Date of Possession:** 15-June-22	Rs. 39,55,560/- (Rupees Thirty Nine Lakhs Fifty Five Thousand Five Hundred Sixty Only) as on 22nd October 2021

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/-
(Authorized Officer)
SBFC Finance Private Limited

Place: Bangalore
Date: 17/06/2022

ICICI Prudential Asset Management Company Limited

ICICI PRUDENTIAL MUTUAL FUND TARAKKI KAREIN!

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001. **Corporate Office:** One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051. Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprumf.com, Email id: enquiry@icicipruamc.com **Central Service Office:** 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Ultra Short Term Fund, ICICI Prudential Savings Fund and ICICI Prudential Floating Interest Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on June 22, 2022*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)$#	NAV as on June 15, 2022 (₹ per unit)
ICICI Prudential Ultra Short Term Fund		
Quarterly IDCW	0.0635	10.7961
Direct Plan - Quarterly IDCW	0.0761	10.9988
Name of the Schemes/Plans	**Quantum of IDCW (₹ per unit) (Face value of ₹ 100/- each)$#**	**NAV as on June 15, 2022 (₹ per unit)**
ICICI Prudential Savings Fund		
Quarterly IDCW	0.1853	105.5146
Direct Plan - Quarterly IDCW	0.2130	105.7033
ICICI Prudential Floating Interest Fund		
Quarterly IDCW	0.0352	104.7877
Direct Plan - Quarterly IDCW	0.2002	106.1814

$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place : Mumbai
Date : June 16, 2022

Sd/-
Authorised Signatory

No. 007/06/2022

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprumf.com

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.iciciprumf.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SALTMINES TECHNOLOGIES PRIVATE LIMITED

1.	Name of Corporate Person	**SALTMINES TECHNOLOGIES PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	08/10/2015
3.	Authority under which Corporate Person is incorporated/ registered	Incorporated under Companies Act, 2013 Registrar of Companies – Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U72900KA2015PTC083233
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	No.73, Amrit Chambers, III Floor Koramangala Industrial Layout Bangalore KA 560095
6.	Liquidation Commencement Date Of Corporate Person	**13th June 2022**
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Gururaja Anantha Bhatt No.306, Kamalananda Residency, B.K Circle, J.P.Nagar 8th Phase, Behind Vishal Mega Mart, Bangalore Karnataka ,560076 Email: guru@bpuandco.com Phone: 09008498000 Registration No: IBBI/IPA-001/IP-P-02513/2021-2022/13995
8.	Last date For Submission Of Claims	12th July 2022

Notice is hereby given that the Saltmines Technologies Private Limited has commenced voluntary liquidation on 13th June 2022.

The stakeholders of Saltmines Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 12th July 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Gururaja Anantha Bhatt
Liquidator
No: IBBI/IPA-001/IP-P-02513/2021-2022/13995

Date: June 17, 2022
Place: Bangalore

Whirlpool CORPORATION

WHIRLPOOL OF INDIA LIMITED

(CIN: L29191PN1960PLC020063)
Regd. Office: Plot No. A-4, MIDC, Ranjangaon, Taluka-Shirur, Dist. Pune- 412220, Maharashtra
Tel No.: 02138-660100; **Fax No.:** 02138-232376
E-mail: investor_contact@whirlpool.com;
Website: www.whirlpoolindia.com

NOTICE TO THE SHAREHOLDERS REGARDING 61ST ANNUAL GENERAL MEETING OF THE COMPANY

1. NOTICE is hereby given that the Sixty First Annual General Meeting (AGM) of Whirlpool of India Limited ("the Company") will be held on Friday, 15th July, 2022 at 11:00 AM (IST) through Video Conference/Other Audio Visual Means ("VC/OAVM") in compliance with all the applicable provisions of Companies Act, 2013 ("Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with General Circular No. 14/2020 dated April 08, 2020, No. 17/2020 dated April 13, 2020, No. 20/2020 dated May 05, 2020 and subsequent circulars issued in this regards, latest being General Circular No. 02/2022 dated May 05, 2022 issued by the Ministry of Corporate Affairs (**"MCA Circulars"**), Circular No. SEBI/HO/CFD/CMD2/CIRP/P/2022/62 dated May 13, 2022 issued by the Securities and Exchange Board of India (**"SEBI Circular"**) and other applicable circulars issued in this regard, to transact the business that will be set forth in the Notice of AGM.
2. The Notice of the AGM along with the Annual Report for the Financial Year (FY) 2021-22 will only be sent by electronic mode to those members whose e-mail addresses are registered with the Company/Depository Participant(s) ("DPs") in compliance with the aforesaid MCA Circulars and SEBI Circular. Members may note that the Notice of the AGM and Annual Report will also be available on the Company's website at www.whirlpoolindia.com, website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of NSDL at www.evoting.nsdl.com. The copies of the Notice of the AGM along with Integrated Annual Report for the FY 2021-22 shall be sent to those Members who request for the same.

3. Manner of registering/updating email address:

Members holding shares in physical form	Members holding shares in physical mode and who have not updated their email address with the Company are requested to update their email addresses by writing to RTA at delhi@linkintime.co.in or shikha.karakoti@linkintime.co.in or sunil.mishra@linkintime.co.in along with the copy of the signed request letter in ISR-1 mentioning the name, folio number and address of the member, self-attested copy of the PAN card, and self-attested copy of any document (eg.: Driving License, Election Identity Card, Passport) in support of the address of the Member.
Members holding shares in demat form	Please contact your DPs and register or update your email address with the respective DPs.

4. Manner of casting vote through e-voting:

- The Company will be providing remote e-voting ("remote e-voting") facility to all its members to cast their vote on all the resolutions set out in the Notice of the AGM. Additionally, the Company will also provide the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting/e-voting will be provided in the Notice of the AGM.
- The login credentials for casting the votes through e-voting shall be made available through the various modes provided in the Notice as well as through email after successful registration of the email addresses. The details will also be made available on the website of the Company.

5. Book Closure and Final Dividend:

Pursuant to Section 91 of the Act and Regulation 42 of SEBI Listing Regulations, the Register of Members and Share Transfer books will remain closed from Thursday, 30th June, 2022 to Wednesday, 06th July, 2022 (both days inclusive) for ascertaining the list of Members who would be entitled to receive dividend of ₹ 5 per share for the financial year ended March 31, 2022, subject to approval of shareholders at the ensuing AGM of the Company. The dividend will be payable online to those members whose bank details are updated and via dividend warrants/demand drafts/cheques to the members whose bank details are not registered with the Company.

6. Manner of registering KYC including bank details for receiving Dividend:

- For Members holding shares in physical mode, SEBI vide its Circular dated 3rd November, 2021, has mandated registration of PAN, mobile number, email, address with PIN code, nomination, specimen signature and bank details (collectively referred to as "KYC") with Company/Registrar and Share Transfer Agent (RTA). Members holding shares in physical form are, therefore, requested to update their KYC with RTA at Link Intime India Private Limited, Noble Heights, 1st Floor, Plot NH-2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi-110058 by sending a duly filled Form ISR-1 and other relevant forms available on the website of the Company at www.whirlpoolindia.com or RTA at www.linkintime.co.in.
- Members holding shares in dematerialised mode are requested to update their complete bank details with their DPs to avoid delay in receiving the dividend.

7. Tax on Dividend

- Members may note that the Income Tax Act, 1961 (Act), as amended by the Finance Act, 2020, mandates that dividends paid or distributed by a Company after 1st April, 2020 shall be taxable in the hands of the Members. The Company shall therefore be required to deduct Tax at Source (TDS) at the time of making payment of the final dividend. In order to enable us to determine the appropriate TDS rate, as applicable, Members are requested to submit the documents in accordance with the provisions of the Act.
- For Resident Members, tax shall be deducted at source under Section 194 of the Act at 10% on the amount of Dividend declared and paid by the Company during FY 2022-23, subject to submission of PAN by the Member. If PAN is not submitted, TDS would be deducted @ 20% as per Section 206AA of the Act.
- In cases where the Member submits Form 15G (applicable to any person other than a Company or a Firm)/Form 15H (applicable to an individual above the age of 60 years), provided that the eligibility conditions are being met, no tax at source shall be deducted.
- Apart from the above, since the TDS/Withholding rates are different for resident and non-resident Members, if there is a change in your residential status, as per the provisions of the Act, you are requested to get your residential status updated in your demat account or the physical folio, as applicable, before the Record Date.
- Tax Exemption Forms are available at the website of RTA www.linkintime.co.in.

This notice is being issued for the information and benefit of all the Members of the Company in compliance with the applicable circulars of the MCA and SEBI.

For Whirlpool of India Limited

Place : Gurugram
Date : 16 June, 2022

Roopali Singh
Company Secretary

केनरा बैंक Canara Bank
(A Government of India Undertaking)

HSR Layout Branch
Bangalore-560102, Ph: 080-25723483/080-25727173
E-mail: cb2673@canarabank.com

GOLD JEWEL PUBLIC AUCTION NOTICE

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before **23.06.2022** (date) failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at **11.00 A.M./P.M.** on **24.06.2022** or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Sl.No	Name of the Borrower	Account No.	Sanctioned amount (Rs)
1	Snehalatha Surana	6539510002287	9,25,000.00
2	Snehalatha Surana	6539510002295	3,74,000.00
3	Snehalatha Surana	6539510002308	2,80,000.00
4	Snehalatha Surana	6539510002319	5,25,000.00
5	Snehalatha Surana	6539510002327	15,15,000.00
6	Snehalatha Surana	6539510002338	6,02,000.00

NOTE: Amount outstanding should include all liabilities of the party under old Loans as well as any other Loan/credit facility.

Date : 17.06.2022
Place : Bengaluru

Sd/- Authorised Officer,
Canara Bank

NOTICE

NOTICE REGARDING LOST CERTIFICATE(s) of Tejas Networks Limited Regd office at JP Software Park, Plot No 25, SY No 13,14,17,18, Konapana Agarhara, Begur Hobli 560100, Bangalore, I, Rajesh Motumal Golani, residing at A-1003, Krishna Towers, Kandivali East Mumbai 400101, the registered holder of the under mentioned shares held in the above said company, hereby give notice that the share certificate(s) in respect of the said shares have been untraceable and we have applied to the Company for issue of duplicate certificates(s). Any person having claim in respect of the said shares should lodge such claims with the company at its above referred address within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) and no further claim will be entertained by the Company thereafter

Folio No.	Certificate No.	Distinctive Numbers	Number of Shares
T00123	240	92159-92181	23
T00123	1745	14070145-14073571	3427

Place Bangalore
Date : 17.06.2022

Sd/-
Rajesh Motumal Golani

"IMPORTANT

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Ministry of Corporate Affairs
Government of India
सत्यमेव जयते

Azadi Ka Amrit Mahotsav

Recognising Corporates as Valued Partners in Change

"If there is collective power in any sector and everyone's efforts are visible, then the pace of change also increases. India's corporate sector, private sector and social organizations have been continuously adding strength to the nation's resolve to build a prosperous and self-reliant India."

Prime Minister Narendra Modi

NATIONAL CSR AWARDS

NOMINATIONS ARE INVITED FOR NATIONAL CSR AWARDS 2022

AWARD CATEGORIES

- Four awards for excellence in CSR, based on CSR spend
- Five awards for CSR projects in Aspirational Districts / Difficult Terrains
- Eleven awards for CSR projects in National Priority Areas

One award in each category is reserved for Micro, Small & Medium Enterprises

NOMINATION & SELECTION PROCESS

- Companies who are required to comply with Section 135 of the Companies Act 2013 are eligible to apply
- Nominations are to be submitted online through designated nominating organizations only
- Selection process involves nominations, shortlisting of nominations by the Jury, detailed submission followed by field verification of shortlisted projects

Nominations are invited upto 31 July, 2022

DAVP 07120/15/0001/2223

To apply, visit **www.csr.gov.in** or Scan QR Code